

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**REVIEW PETITION NO. 01 OF 2019 IN**  
**APPEAL NO. 175 OF 2015**

**Dated: 5<sup>th</sup> April, 2019**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Pragati Power Corporation Ltd. (PPCL). .... Petitioner (s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Petitioner (s) : Ms. Swapna Seshadri  
Ms. Ritu Apurva

Counsel for the Respondent(s) : Mr. Mohit Mudgal for R-2  
Ms. Prachi Johri for R-4  
Mr. R.B.Sharma for R-5

**ORDER**

At the request of learned counsel appearing for the Petitioner, one weeks' time is granted to file the rejoinder affidavit i.e. on or before 15.04.2019 after duly serving copy to the other side.

List the matter on **26.04.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/bn*

**(Justice N.K. Patil)**  
**Judicial Member**